

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VATSIN INFRASTRUCTURE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Vatsin Infrastructure Limited (Formerly known as Egon Infrastructure Limited)
2.	Date of incorporation of Corporate Debtor	22.10.2014
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70109HR2014PLC053651
5.	Address of the registered office and principal office (if any) of corporate debtor	Vatsin Infrastructure Limited, Plot No.460, Sector 30, Faridabad, Haryana-121003
6.	Insolvency commencement date in respect of Corporate Debtor	13.12.2019
7.	Estimated date of closure of Insolvency Resolution Process	10.06.2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Vinod Kumar Mahajan Registration No.: IBB/I/PA-002/IP-N00238/2017-18/10689
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Flat No.309, RCS Society, Sector 48-A, Chandigarh-160047 Mail: vkamahajan586@gmail.com M-7042277309
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat No.309, RCS Society, Sector 48-A, Chandigarh-160047 Mail: ip.vatsin@gmail.com M-7042277309
11.	Last date for submission of claims	27.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Investors for Assured Return/Home Buyer
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Ravinder Kumar Goel Regn. No. IBB/I/PA-001/IP-P00705/2017-18/11252 2. Ashok Kumar Gupta Regn. No. IBB/I/PA-001/IP-P00984/2017-18/11625 3. Satish Kumar Goyal Regn. No. IBB/I/PA-001/IP-P00806/2017-18/11371
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	http://ibbi.gov.in/home/downloads Physical Address As at Sr No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Vatsin Infrastructure Limited on 13.12.2019.

The creditors of Vatsin Infrastructure Limited are hereby called upon to submit their claims with proof on or before 27.12.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry number 12 shall indicate its choice of authorized representative from among the three Insolvency Professionals Listed against entry no 13 To act as authorized representative of the class Investors for Assured Return/Home Buyer in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional:
Date: 14.12.2019
Place: Chandigarh


Vinod Kumar Mahajan